

करने, सरकारी कार्यों के लिए सामान्य प्रयोग में आने वाले वाक्यांशों की सूची को पुनः परिचालित करने, सरकारी क्षेत्र के उपक्रमों द्वारा निर्मित माल पर द्विभाषिक चिह्नान्कन करने, हिन्दी के प्रगामी प्रयोग की देखभाल करने के लिए एक उप-समिति का गठन करने आदि के सम्बन्ध में थे। भारी उद्योग विभाग में इसी प्रकार की समिति की वर्ष 1977 में 3-11-77 को केवल एक बैठक हुई थी। इसके निर्णय, हिन्दी का कार्य साधक ज्ञान रखने वाले अधिकारियों/कर्मचारियों का पुनः सर्वेक्षण करना, हिन्दी में प्रशिक्षण देना, हिन्दी अधिकारी की नियुक्ति करना, सभी परिपत्रों, सामान्य आदेशों को द्विभाषिक रूप में जारी करना आदि थे।

इनमें से अधिकतर सुझावों को क्रियान्वित किया जा चुका है। शेष क्रियान्वयन की विभिन्न अवस्थाओं में हैं।

मैसर्स मोहन मीकिन्स, गाजियाबाद की कारोबारी पूंजी

4716. श्री रामधारी शास्त्री : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) मैसर्स मोहन मीकिन्स, गाजियाबाद की कारोबारी पूंजी 31 मार्च, 1977 को कितनी थी और 31 दिसम्बर, 1977 को बढ़ कर कितनी हो गई ; और

(ख) क्या यह सच है कि जनता सरकार ने इस फर्म को अपना विस्तार करने के लिए नए लाइसेंस जारी किए हैं ?

उद्योग मंत्रालय में राज्य मंत्री (कुमारी आभा मायती) : (क) अद्यतन तुलन पत्र के अनुसार 31 मार्च, 1977 को कम्पनी की कार्यकारी पूंजी (वर्तमान परिसम्पत्तियों में से वर्तमान दायित्वों तथा प्रावधानों को कम करके) 930.98 लाख रु० थी।

31 दिसम्बर, 1977 की कार्यकारी पूंजी के बारे में जानकारी उपलब्ध नहीं है।

(ख) कम्पनी को डिब्बा बन्द फलों तथा वनस्पति उत्पादों आदि के लिए 29 अप्रैल, 1977 को 3000 मी० टन की क्षमता का एक औद्योगिक लाइसेंस जारी किया गया था।

Conversion of the Civilian Industrial Posts in the Proof and Experimental Establishment, Balasore

4717. SHRI SIVAJI PATNAIK : Will the Minister of DEFENCE be pleased to state :

(a) whether the R & D Head quarters under the Defence Ministry have received any proposal to convert all the civilian industrial posts in the Proof and Experimental Establishment, Balasore to military combatant posts ;

(b) whether Government are aware that about 700 civilian employees will be rendered surplus if this proposal materialises :

(c) whether Government are aware that a mass-scale discontentment has already started because of such a proposal: and

(d) the reactions of Government to the said proposal ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) Yes, Sir. This is only a proposal received for examination.

(b) Yes, Sir.

(c) Nothing has been reported so far.

(d) Government is fully aware of the consequences of such a proposal, being implemented. Therefore, it is being examined in detail, in consultation with all concerned.

Minority Commission

4718. SHRI BALWANT SINGH RAMOOWALIA : Will the Minister OF HOME AFFAIRS be pleased to state:

(a) the persons who have been appointed members of the Minority Commission ;

(b) whether all the minority communities have been given representation on this Commission; and

(c) if any minority community has not been given representation, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) : (a) to (c). The following have been appointed to the Minorities Commission and all of them belong to minority communities :—

- (1) Shri M. R. Masani—Chairman.
- (2) Shri Justice M. R. A. Ansari—Member
- (3) Shri V. V. John —Member

The Commission has to be working body which would keep in view the legitimate interests of all the minorities. So long as that is assured, it does not matter whether all minorities are represented on it or not.

Unemployment Relief to the Unemployed

4719. SHRI JYOTIRMOY BOSU : Will the Minister of PLANNING be pleased to state :

(a) whether his attention has been drawn to a new scheme announced by the West Bengal Government in its 1978-79 budget providing for unemployment relief to the unemployed at the rate of Rs. 50 per month.

(b) if so, Government's reaction thereto;

(c) whether the Central Government will consider to assist the West Bengal Government in implementing the said scheme ;

(d) whether the Central Government will advise all the State Governments to adopt and implement schemes of similar nature; and

(e) if not, the reasons therefor ?

THE PRIME MINISTER (SHRI MORARJI DESAI). (a) No communication has been received from the Government of West Bengal, regarding the scheme of unemployment relief to the unemployed in the year 1978-79.

(b) and (c) . Do not arise.

(d) No such proposal is under the consideration of the Government.

(e) The Government feel that payment of unemployment relief would not solve the

problem of unemployment. What is necessary is to provide gainful employment to the unemployed rather than gratuitous relief. The primary objective of the next phase of Development Plan would be the removal of unemployment and substantial under-employment within approximately ten years. One of the primary objectives of the Five Year Plan 1978-83, which is at present being finalised by the Planning Commission, will be the creation of substantial employment opportunities in different sectors of the economy. The largest employment potential lies in intensive agriculture through expanded irrigation, allied activities like dairy development, horticulture and forestry, rural works and cottage and small-scale industries. New jobs will also be created by investments in infra-structure, power generation and the provision of agricultural inputs as well as in the service sector. The investment priorities in the Central and State Plans will be suitably revised in keeping with the overall Plan objectives.

C. B. I. Investigation into Corrupt Practices by B. H. E. L.

4720 DR. SUBRAMANIAM SWAMY: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Starred Question No. 123 on the 1st March, 1978 regarding C.B.I. investigation into corrupt practices by B.H.E.L. and state:

(a) the exact date on which the preliminary enquiry on illegal payments by BHEL was started by the CBI ; and

(b) the exact date on which the CBI communicated to the Minister of Industries that BHEL or its official had not made any illegal payment for contracts, signed with Libya and Saudi Arabia?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH) : (a) and (b). A Preliminary Enquiry case was registered by the CBI on 27-8-1977 against some officials of the Bharat Heavy Electricals Limited and others on three allegations, the first two of which were about alleged illegal payments in relation to BHEL's contracts in Libya and Malaysia. After the Preliminary Enquiry was registered, the Secretary, Heavy Industry, clarified certain points in respect of the first two allegations; and it was decided thereafter that inquiries for the present would be made only in respect of allegation No 3. In the light of the above, the CBI intimated to the Ministry of Industry on 24-11-77 that they were not making any inquiries regarding the first two allegations.